

CS No. 252/19

Jatin Vohar Vs. Lekhraj Vohra & Anr.

15.07.2020

Present: Shri Vinay Rathi, ld. counsel for plaintiff (**presence secured through electronic mode**).

Shri Gurumukh Singh and Shri Amit Gupta, ld. counsels for defendants (**presence secured through electronic mode**).

The matter is fixed for reply and arguments on application under Order VII Rule 11 CPC and also for arguments on another application under Order XXXIX Rule 2A CPC.

Ld. counsel for plaintiff seeks an adjournment as he submits that his file is in his chamber and as such he is not prepared for addressing arguments. On the other hand, ld. counsels for defendants also request for adjournment. In view of the same, the matter stands adjourned.

At joint request, be listed for reply and arguments on application under Order VII Rule 11 CPC and also for arguments on another application under Order XXXIX Rule 2A CPC on **23.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

Interim order, if any, to continue till next date of hearing.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/15.07.2020

CS No. 616450/16
Sanjay Gupta Vs. Arun Gupta & Ors.

15.07.2020

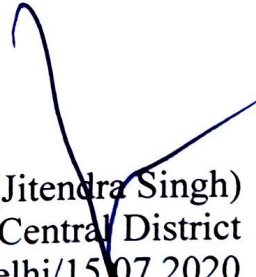
Present: None for plaintiff.

Shri K.K. Sharma, ld. counsel for D-1 and D-2 (**presence secured through electronic mode**).

The matter is fixed for arguments on the application under Order VI Rule 17 CPC dated 04.03.2016 and another application under Order VII Rule 11 CPC.

Ld. counsel for D-1 and D-2 requests for an adjournment as he submits that senior counsel will argue the matter. On the other hand, the court staff informs that despite repeated attempts, contact with ld. counsel for plaintiff could not be established. In view of the same, the matter stands adjourned.

At request, be listed for arguments on the aforesaid applications on **24.11.2020**.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/15.07.2020

CS No. 364/19

Yudhishthira Kapur Vs. United India Insurance Co. Ltd.

15.07.2020

Present: None for the plaintiff.

Shri H.S. Hans, ld. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for replication, if any, admission-denial of documents and framing of issues.

Ld. counsel for defendant submits that he has yet not been supplied copy of the plaint alongwith its annexures despite directions to the plaintiff to supply the same vide order dated 28.02.2020 and therefore, he could not file Written Statement. The court staff informs that despite various attempts, contact with ld. counsel for plaintiff could not be established. **In the interest of justice, let previous order dated 28.02.2020 be complied with afresh.**

Be listed for replication, if any, admission-denial of documents and framing of issues on **23.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/15.07.2020